

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. II

Service Tax Miscellaneous Application No.51161 of 2019 in
(On behalf of the appellant)
In Service Tax Appeal No.51928 of 2017

[Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-208-17-18 dated 31.08.2017 passed by the Commissioner (A), Goods & Service Tax, Customs & Central Excise, Bhopal (M.P.).]

M/s.Kamal Sponge Steel & Power Ltd.

Appellant,

Sagma, Post: Siding,
Distt.- Satna (M.P.) 485 001.

VERSUS

**Commissioner of Goods &
Service Tax, Customs & Central Excise,**

Respondent

178, Bhagya Bhavan, M.P. Nagar,
Zone-II, Bhopal (M.P.)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

APPEARANCE:

Shri Abhas Mishra, Advocate for the appellant.
Shri R.K. Manjhi, Authorised Representative for the respondent

FINAL ORDER NO.50184 /2020

DATE OF HEARING/ DECISION: 23.01.2020

ANIL CHOUDAHRY:

The appellant has filed Form No.SVLDRS-4, which states that the dispute between the parties as regards tax, interest and penalty stands fully and finally settled. As the appellant has filed miscellaneous application for withdrawal of their appeal, accordingly, the appeal alongwith miscellaneous application stand disposed off in terms of settlement.

[Dictated and pronounced in open Court].

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(C.L. MAHAR)
MEMBER (TECHNICAL)

